

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

14. C.P. (IB)/43(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: Indian Bank
Vs
Kesar Multimodal Logistics Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ld. Counsel for the Financial Creditor present through physical mode. Mr. Amir Arsiwal, Ld. Counsel for the Corporate Debtor present through physical mode.
2. Ld. Counsel for the Corporate Debtor stated that the OTS proposal has been sent before the Financial Creditor on 13.03.2024. Counsel for the Financial Creditor seeks one-week time for getting instruction from the Financial Creditor regarding the OTS proposal.
3. At the request of Financial Creditor, the matter is adjourned to **10.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)